#### COURT-II

## IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

#### <u>IA NO. 131 OF 2018 IN</u> <u>APPEAL NO. 26 OF 2018</u>

Dated: 20<sup>th</sup> April, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member

Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Tata Power Delhi Distribution Limited .... Appellant(s)

Vs.

NTPC Ltd. & Anr. .... Respondent(s)

Counsel for the Appellant(s) : Mr. Sanjay Sen, Sr. Adv.

Mr. Rahul Kinra

Mr. Ashutosh K. Srivastava

Ms. Sakshi Mehrotra Mr. Anurag Bansal *(Rep.)* 

Counsel for the Respondent(s) : Mr. M. G. Ramachandran

Ms. Poova Saigal

Ms. Ranjitha Ramachandran Mr. Purkit Agarwal for R-1

# ORDER IA NO. 131 OF 2018 (Application for stay)

Post the IA No. 131 of 2018 along with the main appeal.

### **APPEAL NO. 26 OF 2018**

Mr. M. G. Ramachandran, Learned Counsel, appearing for the first Respondent prays for four weeks' time to file his written submission. Mr. Sanjay Sen, Learned Senior Counsel for the Appellant prays for two weeks' time to file rejoinder, thereafter.

The submissions made by the Learned Counsel for both the parties, at supra, are placed on record.

Four weeks' time is granted to the Learned Counsel for the first Respondent to enable him to file written submission on or before 19.05.2018, after serving copy on the other side. Thereafter, three weeks' time is granted to the Appellant, as requested by him, to file rejoinder on or before 2.6.2018, after serving copy on the other side.

List this matter for admission on <u>16.07.2018</u>, as agreed by the Learned Counsel appearing for both the parties.

(S. D. Dubey) Technical Member (Justice N. K. Patil) Judicial Member